IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE TWENTY FIRST DAY OF MARCH TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL

THE HONOURABLE SRI JUSTICE C.V. BHASKAR REDDY

CONTEMPT CASE NO: 1729 OF 2023

Contempt Case filed Under Sections 10 to 12 of Contempt of Courts Act, 1971 to punish the respondents herein for wilfully and deliberately violating the Orders of the High Court dated 20-12-2022 passed in W.A.No. 836 of 2022.

Between:

1. SS Towers Apartments Owners Association, Represented by its Secretary, Plot No D-2, Survey No 315, Kamalanagar Kapra Circle, Kapra Mandal erstwhile Keesara Mandal Medchal Malkajgiri District erstwhile Ranga Reddy District Telangana State - 500 062
2. M. Prabhakar, S/o Late M Rajeshwar Aged 67 years, Occ. Retd NFC Employee, R/o Flat No 104, Plot No D-2, Survey No 315, Kamala Nagar, Kapra Circle, Kapra Mandal erstwhile Keesara Mandal MedchalMalkajgiri District erstwhile Ranga Reddy District Telangana State - 500 062
3. Ketineni Mohan Babu, S/o Ketineni Pitchaiah, Aged 43 years, Occ. Private Employee, R/o Flat No 101, Plot No D-2, Survey No 315, Kamala Nagar, Kapra Circle, Kapra Mandal erstwhile Keesara Mandal MedchalMalkajgiri District erstwhile Ranga Reddy District Telangana State - 500 062

...PETITIONERS/

RESPONDENTS 4 TO 6/

RESPONDENTS 4 TO 6 IN W.P.

AND

1. D.S. Lokesh Kumar,, Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad
2. N. Shankar,, Deputy Commissioner, GHMC, Kapra Circle, DAE Colony, Kamalanagar, ECIL, Kapra Hyderabad - 500 062
3. Mukund Reddy,, Deputy Commissioner, GHMC, Kapra Circle, DAE Colony, Kamalanagar, ECIL, Kapra, Hyderabad 500 062.
4. D.Ronald Rose, IAS,, Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad.

(R3 and R4 are impleaded as per the Court Order dtd.21.03.2025 in IA No.1 of 2024 in CC No.1729 of 2023).

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pleased to permit the Petitioners to implead the proposed respondents 3 and 4 as respondents 3 and 4 in the above Contempt Case.

Counsel for the Petitioner(s): SRI MAHADEV ANYARAMBHATLA

Counsel for the Respondents:

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SRI JUSTICE C.V.BHASKAR REDDY

CONTEMPT CASE No.1729 of 2023

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri A.Mahadev, learned counsel for the petitioners seeks to withdraw this contempt case with liberty to the petitioners to file appropriate proceedings.

2. Accordingly, the contempt case is dismissed as withdrawn with the liberty prayer for.

As a sequel, the miscellaneous petitions pending, if any, shall stand closed.

Sd/- K. AMMAJI
DEPUTY REGISTRAR

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SECTION OFFICER

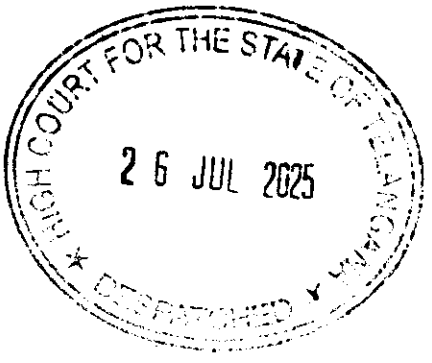
To,

1. One CC to SRI. MAHADEV ANYARAMBHATLA Advocate [OPUC]
2. Two CD Copies

SS/PAL

HIGH COURT

DATED:21/03/2025



ORDER

CC.No.1729 of 2023

DISMISSING THE CONTEMPT CASE AS WITHDRAWN

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